

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 34826/2022  
(Arising out of impugned final judgment and order dated 19-09-2022  
in WA No. 143/2022 passed by the High Court of Tripura at  
Agarthala)

THE STATE OF TRIPURA &amp; ANR.

Petitioner(s)

VERSUS

JUSTICE (RETD.) ALOK BARAN PAL

Respondent(s)

(FOR ADMISSION and I.R. and IA No.128354/2023-CONDONATION OF DELAY  
IN REFILING / CURING THE DEFECTS and IA No.128377/2023-PERMISSION  
TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES )

Date : 21-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. S. Guru Krishna Kumar, Sr. Adv.  
Mr. Shuvodeep Roy, AOR  
Mr. Ashwin K., Adv.  
Mr. Sai Shashank, Adv.  
Mr. Deepayan Dutta, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Having heard learned senior counsel for the petitioners ,  
keeping in view the peculiar facts and circumstances in this case  
and not treating the same as a precedent for any other case, we see  
no reason to interfere with the impugned order at this stage.

The special leave petition is, accordingly, disposed of.

However, we make it clear any of the adverse comments  
made by the High Court in the course of the orders impugned shall  
not be held to be a reflection on the Government and shall not be  
treated as adverse.g

(RAJNI MUKHI)  
COURT MASTER (SH)

(DIPTI KHURANA)  
ASSISTANT REGISTRAR